MR. DEPUTY CHAIRMAN : We shall now take up clause by clause consideration of the Bill.

Clauses 2 to A were added to the Bill.

Clause I, the Enacting Formula and the Title were added to tlie Bill

SHRI PRANAB MUKHER.IEE : Sir. I move :

"That the Bill be passed.\*'

The question was put and the motion was adopted.

MR. DEPUTY CHAIRMAN : The House stands adjourned till 2.15 P.M. today.

The House then adjourned for lunch at thirty-two minutes past one of the clock.

The House reassembled after lunch at eighteen minutes past two of the clock, The Vicc-Chairman (Shri V. B. Raju) in the Chair.

#### THE NAGALAND APPROPRIATION (NO. 2) BILL, 1975

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERIEE) : Mr. Vice-Chnir-man. Sir, I beg to move :

"That the Bill to authorise payment and appropriation of certain

sums from and out of the Consolidated Fund of the State of Nagaland for the services of the financial year 1975-76, as passed by the Lok Sabha, be taken into consideration."

As hon. Members are aware, consequent upon the President"\* Proclamation dated the 22nd March. 1975 issued under Article 356 of the Constitution the Budget of the State of Nagaland for 1975-76/along with a Summary of the Demands for Grants for the year, was presented to Parliament on the 24th March, 1975. Pending the passing of the Demands for the whole year, a "Vote on Account' to meet the requirements of the State Government for the first three months ending 1975 June. was obtained and the Appropriation (Vote on Account) Act, 1975 was passed in March, 1975. The Detailed Demands for Grants were since laid on the Table of the Lok Sabha on 6th May. 1975, and copies thereof have also been made available to hon. Member of this House.

-The I'ok Sabha has granted the balance of the Demands for Grants and has parsed the connected Appropriation Bill, which is now before this House. To meet the total estimated expenditure during the year 1975-76, the Bill provides for the payment and appropriation from and out of the Consolidated Fund of Nagaland a total sum of Rs. 67.99 crores. comprising Rs. 66.03 crores voted the Lok Sabha and Rs. 1.96 crores charged on the Consolidated Fund of the State, and is inclusive of the sum earlier authorised for withdrawal under the Nagaland Appropriation (Vote on Account) Act. 1975.

Sir, in March, 1975. while discussing the Appropriation (Vote on Account) Bill, this House had also a general discussion on the Naealand's Budget for 1975-76. 1 do not, therefore, wish to take the ti'nc of the House by dwelling upon again on the various items of provisions in the Budget. The House will also appreciate that the passing of the whole year's Bud-yet will not preclude the State Assembly from considering and passing a modified Budget if the popular Government in the State, when it takes over, chooses to present one to the State Assembly.

The question Was proposed.

SHRI KHY'OMO I.OTHA (Nagaland) : Mr. Vice-Chairman. Sir the Nagaland State came into being on the 1st December, 1963. Inaugurating the State, the iate Dr. Radhakrisbnun. the former President of the Indian Union, said—

"Let all past rancours and misunder-: Hidings be forgotten and a new chapter of progress, prosperity and goodwill be written on the page which opens today."

Sir, very unfortunately, at that time, the leaders of the NNO Party failed to grasp the speech of the President of India. They regarded the speech as a mere statement and not as a challenge to the Naga leaders in particular and to the people of Nagaland in general. That was why they failed to bring about progress, prosperity and harmony in the State of Nagaland despite their eleven years' rule rn the State. And as a result they fared \ery badly in the last General Election and lost to the UDF. This NNO Party did not act as they should have, but they continued to create confusion in the minds of the people and to mislead tlie legislators by false propaganda by publishing a lot of wrong statements in the papers and through their speeches inside and outside the House.

As a consequence the Presidential Rule was proclaimed in the State of Nagaland keeping the State Assembly in suspended animation. I am very sorry to say that their false propaganda creating confusion in the minds of the public and legislators led to defection in Nagaland, unprecedented in the history of parliamentary democracy in India. However, Sir, the people of Nagaland are in support, of U.D.F. and accept the approach and policies of the U.D.F. government. Today, T am happy to inform the House and the Government, that once again the U.D.F. commands majority in Nagaland. Therefore, I would urge the Central Government to immediately call upon the U.D.F. leaders to form the Ministry and thereby instal a popular government in the State. Sir, this is very important because prolonging (he President's Rule in the State of

Nagaland, keeping the State Assembly in suspended animation or dissolution will be harmful not only to the State ct Nagaland but also to the Centre. The U.D.F. today has the majority in Nagaland and must be called upon to form the Ministry.

Coming to the point of grants. Sir, The Central Government must give more money for the developmental activity of the State keeping in view the difficult terrains and its backwardness and the poverty of the people. Sir, here I would emphasise more on communication and agriculture.

Sir, we want integral ion. I am in favour of integration and .solidarity of this country. But you can consolidate a country only through communication. I am sorry. Sir, we have been kept aloof from the national mainstream for so many years. There has been no proper development of roads and communications. liven U>day to reach Nagaland you have only one railway line which goes to Assam and it is also in a very bad shape. Therefore, more grants should be provided. Money should be given for the construction of roads. Since the U.D.F. came to power, they have approached the Central Government for the construction of two more border roads linking most of the internal parts of Nagaland to the other States of Assam and Arunachal. But the Central Government has not given any clear assurance on this, T am sony to say. I would once again ask the Government to grant us more funds on this head. Communication roads must be improved. Integration cannot be done without communication.

Coming to agriculture, most of the population of Nagaland live on agriculture. In order to involve them into healthy activities and to assimilate them in the national mainstream we have to provide them facilities, provide them with funds so that they may cultivate their land and produce more. But we are lacking the wherewithal. Therefore, we have to spend more money on this border State, on this strife torn

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#### [Shri khyomo Lotha]

State to bring round the people of Nagaland and lo improve their condition.

Then, Sir, that I would like to point out is that in order to win the goodwill of the Naga people, immediate steps should he taken to remove all military camps and posts from the Naga villages. For the last many years, Nagas have suffered not only physically but menially and psychologically also. Mr. Vice-Chairman, you yourself had seen when you went ro Nagularitl with the PAC, If 1 am not mistaken, how the villagers came and complained lo you that the Army posts had been put right in the middle of the villages. This creates a lot of psychological effect on the minds of the people and also creates a lot of mis-understanding between tiic civilian population and the security forces. And that is why we hear in the House and outside the House, in the papers, allegations against the Armed forces. We are not, personally 1 am not, against the Armed Forces as such. Hut then because of this staying together, there are bound to be. and there have been, many involvements. A lot of these unfortunate things have happened and the Government simply cannot go on denying them in the House. These are a fact. Therefore, ir will be great relief to our people mentally if these Army posts arc removed from the villages. They should be posted on (he border areas to guard our international international boundary.

Then, Sir, immediate steps should be taken to stop recourse to third-degree methods on the people of Naga)and, whe ther they are underground or overground. And this inflicting of electric

shocks should stop. Sir, it is most unfortunate that these things are happening in Nagaland. There are instances where even the children of officers, when they were arrested on a mere suspicion, have been given this treatment. There are such cases. So, Sir, the Central Government is responsible, and you have been responsible since the creation of Nagaland

! State, so far as law and order is concerned. These people are now directly ] uncer your guidance and direction. So you I are responsible morally and you are res-I ponsible in every respect. Therefore, these things must be stopped. Recently our Member in the Lok Sabha raised the question that two people were beaten to death by the security forces when these two were captured by them. 1 myself sent a telegram to our Home Minister in that regard. These tilings are happening and these things are not doing any good to our people. We are not winning them, but we are antagonising these people, especially the children of these people who suffer, their families, relatives and friends. It is most painful. Therefore, f would urge upon the Central Government to remove these posts and move them away from the villages. Our custom and our tradition is that even women and girls go alone to the jungle to collect firewood, to fetch water. And this has become so unsafe for them. When they go like that, this rape, molestation, all these things happen because we are letting them stay together. And it is very difficult to prove a rape ease. And the villagers have no scope of going to a court of law. That is why many of these cases have been suppressed, kept in their own mind and told only to their families and relatives. These are borne by the people ana suppressed in their minds. This is most uu-healthy and that is why we are not winning the goodwill of the people of Nagaland. Then, Sir, all the prisoners kept In the custody of the security forces must be immediately handed over to the civil administration. On the 6th of March I had tabled a question asking even for the names of those who were as unaerground China bound. captured More than 100 were captured. Hut their names were not provided though I had asked f their names. These names are not given not only to me, but they have not been given even to the State Government in Kohima. Only recently I asked the Chief Secretary whether he has got a list of their names. He said, no. The security forces had not given the list to him. What sort of Gov

ernment is this? It is most unfortunate. There is a rumour now going on that there are more than 10 girls captured along with this group and they are being misused and molested insioe Army camps. This is bound to happen. Therefore, 1 say these people must be immediately transferred and handed over to the civil authorities.

The Minister said that the Naga people must come and join the mainstream ot national life. How can we bring the youth to the mainstream of national life, unless we involve them in the nation building activities and unless we give them scope and opportunities? We cannot simply ask them to join the national mainstream. So, 1 would urge the Government to provide more opportunities and widen the scope for the Naga youth in the Central service, in the Railways, in the Posts and Telegraphs and many other fields where they have no place now. Then they may come forward and involve themselves in nation building and then join the national mainstream.

Then, in order to establish a stable Government in the border State of Nagaland, the Central Government must have con-lidence in the leaders of UDF and other public leaders in Nagaland. While speaking on the Sikkim Bill the other day I had pointed out that instead of having talks with the elected members, and the Ministers in Nagaland you go on consulting only their bureaucrats. This is most unfortunate. This shows that you have no confidence in Naga leaders. Unless Central leaders have confidence in them and until you give them more responsibilities, it will be very difficult to solve the Naga problem. UDF is the party which has got the mandate of the Naga people been use of their policy of reconciliation which will win the goodwill of the people and which will enable them to forget the past rancour. Only this policy of reconciliation can meet the challenge that has been posed to us by our late President Dr. Radha-krishnan. Therefore, 1 will ask the Government and appeal to them to have confidence in our Parties and in our leaders.

I would appeal not only to the Central Government and the ruling party, but woula even appeal to my colleagues in the opposition to support our policy and extend their co-operation in this. Sir, 1 once again remind the Government of the fact that the UDF is the only party which will fulfil the aspirations of the people and which will nieet the challenge that has been thrown at our Naga people and the Naga leaders by the former President, the late Dr. Radhakrishnan and we are prepared to do it and we are aware of it. Therefore, Sir, the Central Government must give the UDF an opportunity to form a Government, a popular government, there. Thank you, Sir.

SHR1 N. R. CHOUDHURY (Assam): Sir. I support the Bill and, while doing so, I would like to make certain points.

Sir, Mr. Lotha, while speaking on this Bill, referred to the neglect by the Union < iovernment of the development cf his Slate and he also pleaded for liberal grants for Nagaland. Sir, the grievances put forward by Mr. Lotha arc not the grievances of Nagaland alone. The whole of the North-Eastern Region excepting Assam, which is inhabited mostly by the hill tribes is like this and you will find a lot of anti-national elements there and also foreign agents have become quite active in that part of the country taking advantage of the dissatisfaction of the people. Sir, since independence, no proper attention was paid to this part of the country as a result of which backwardness in this ai lias become more chronic an.l the people there broadly feel that no development is possible under the present set-up. This feeling has become mostly responsible for the agitations some of which have taken an anti-national character. The activities of the foreign agents there who are very active there have become intense an activities arc growing day by day because of the growing dissatisfaction among the people. Therefore, Mr. Lotha has a point in that that very little attention was paid to his State in respect of the development of communications, industry and in respect

IShri N. R. Choudhury.l of general economic development. He also talked about agricultural development. Sir, 1 also fully agree with him so far as this point is concerned and I also appeal to the Government to take special steps for the economic development of Nagaland so far as this Bill is concerned and for the economic development of the whole Northeastern Region in the interest of our national security.

Sir, Mr. Lotha also explained how the President's Rule was imposed there and he demanded that immediate steps should be taken for handing over power to a popular government and he claimed that the UDF is having the majority in the Assembly. Sir, I hold no brief for the NNO ana' that has also no alliance with us. But, even then, the fact remains that we have seen what the political situation in Nagaland is and we have ascertained the facts. There is no possibility of having any stable Government there in the near future. Sir, even if the UDF comes into power today and tomorrow it cannot remain in power, it will also be of no help to bis own party. Clashes among themselves have become very intense now. Everybody will come and say that he holds a brief for the Naga people. They are always fighting amongst themselves. And this fighting also stands in the way of development of that region. They have little time to apply their mind for the development of that region. They are continuing fighting among themselves. So, Sir. my humble submission will be that both the NNO and the UDF should stop this type of fighting among themselves, and they should also see to it. whether the NNO comes into power or the UDF conies into power, that a stable, popular government can be installed there; whoever may be the Chief Minister there, we don'l mind, but there must be a stable government. Tf this game of fighting con-tinues, there will be no stability in Nagaland.

Sir. the President's rule came because they were fighting amongst themselves and they caused instability to the Government there, and so President's rule at that time was a must. Both the UDF and the NNO people also admitted that Government of India had no other alternative but to impose President's rule there.

While supporting the stand of the Government of India in imposing President's rule there. 1 have to make a humble submission. If we just look at the past in relation to the present problems of Nagaland. we will see that neither the leadership at the national level nor the political leadership at the zonal level could read the real attitude of the Naga people. As a resull of this, the Naga character was misread both at the State level ana at the national level. So the whole issue was mishandled from the beginning. Sir, the Naga character is that they don't want to submit to anybody else. A Naga doesn't want to bow his head before anybody else. During the British rule also, they managed the Nagas in a manner that the Naga people thought that they were independent, and that much of independence was given to them and they were never made to feel that they were under the British rule. In a diplomatic way they used to manage the affairs in that part. After independence, in the post-independence period', Meghalava was safe to some extent because Shillong was the capital of Assam. But in Arunachal Pradesh- pre. ionslv it was NEFA—and in the Mizo-rarn areas, officers who were posted there thought that they were the rulers there and they posed like rulers and had any sort of enjoyment there according to their sweet will. There was no rule of law in those areas. There was whimsical rule of the officers. This is the first point. Secondly, the political leadership in that pari of the country wanted a cultural, economical and political predominance over the tribal people living in those areas as a result of which these Nagas revolted. Mr. l.otha referred to certain things about the behaviour of our armed personnel there. T.et us apply our mind to what he has said dispassionately and without

[12 MAY, 1975]

prejudice. I had the opportunity of coming into contact with some people. I do not know where they are now. At that time, they were in contact with the Nagas when Mr. B. P. Chaliha, the ex-Chief Minister of Assam and some other people were trying to establish links with the underground Nagas so that they could be brought in the mainstream of our national life. One Mr. Pannalal Das Gupta of Calcutta, a great revolutionary leader, was taking initiative. He had some contacts with tie people when he was underground sometime during the freedom movement and also later on. In the room of Mr. Chaliha, 1 had the opportunity of meeting some of these people. There, I found one Bengali lady married to a Naga gentleman. Some other people were also there. She narrated' that her father-inlaw and mother-in-law had told her that the way our security forces were behaving there, was not known to them. They had seen Azad Hind Fauz and the American forces. Their opinion was that a lot of torture was being perpetrated on the Naga people. There might have been some necessity for this. But all that took place was not necessary. It means that there have been certain excesses. What 1 mean to say is that the Naga people cannot be subjugated. They can be won over by friendship and warmth. But if any attempt is made to win the Naga people by force, that is bound to fail. This is what anybody who knows the Naga character will agree. Nagas cannot be conquered by force. They can be won over by love ana' affection. While dealing with the problem of the North Eastern region, this warmth is lacking. My humble submission to the Government, through you, is that they should put in this warmth while tackling the problem of the North Eastern region. The other day, a Minister of Mizoram has complained about the excesses in Mizoram also. Sir, you know, our Parly is ruling there in Mizoram and a Minister of the Mizoram Government has complained about it. It appeared in the press also. It has been complained that certain excesses were committed by the security forces there. We aiso have some personal knowledge about it.

Sir, our point is that these hostile activities in North Eastern Region should be stopped and the Government should take all possible steps to put an end to these things. But, Sir, for doing that we should make all out efforts to bring the Naga people and also the Mizo people to the mainstream of the national life. And, unless we bring them to the mainstream of cultural, political and economic life, we cannot bring them to the mainstream of the national life and if we cannot make them feel that they are one with us, the problem in that area will never be over. Sir, I hope the Government will take effective steps in that regard and for attaining that objective only the official measures, security forces and administration activities will not be enough, [lime bell rings) Sir, my request to the Government, through you, is that some rion-ofiicial efforts should also be made. Some non-official agencies should also be encouraged to take up the issue with missionery zeal basis so that we can bring the Naga people and the Mizo people to the mainstream of our national life.

Only one more point, Sir. I only want to point out one more thing or bring to the notice of the Minister one thing. At the moment Nagaland is under the President's rule. On an earlier occasion we had discussed that Mizo rebels had issued a notice to all non-Mizos that they should vacate Mizoram by the 1st of lanuary and they had also warned that if the non-Mjzos did not vacate by the 1st of lanuary. dire consequences would follow. We know that necessary security measures were taken but even then we lost three top police officers and some more police officials are being killed even today. What is happening in Nagaland? Sir, in the Dimapur sub-division of Nagaland, the Additional Deputy Commissioner has issued a notice to all non-Nagas-not outsiders but non-Nagas, there are many non-Nagas who are permanent residents of Nagaland, here is a Cachhari tribe who are the original settlers of that area and they reside in that area-asking them to quit by the 10th of May. Today is the 12th but

[Sfari N. R. Choudhury!

they were asked to quit by the 10th May failing which they were threatened with dire consequences and the village heads and subdivisional officers were instructed that they should either destroy or confiscate all the movable properties of non-Nagas by that period. If these people did not execute these orders, then they were threatened that they loo WOUIQ be arrested. Sir, this is a report which has appeared in the press.

# THE VICF-CHAIRMAN (SHRI V. B. RA.IU) : Did you make sure of it?

SHRI N. R. CHOUDHURY : Sir, this is a press report and how can I make sure of it ? It is for Government to find out the truth. I am bringing it to the notice of the Government. They should make sure of it and they should also inform us of what is happening there.

Now, Sir, it has created a lot of agitation in the mind of non-Naga residents in that area and also outside that region because a number of them have got their relations there.

Naturally it will have an effect everywhere. Now, Sir, it has also appeared in the press that one Rajbari Parishad, which is an organisation of Cachari tribals of that area, has sent a telegram to the Government of India asking them to intervene in the matter and save the lives and property of the non-Nagas in Sir, 10th May is over. that region. Now naturally the non-Naga people who are residing in Dimapur have their relations everywhere in the entire north-eastern region. Naturally people will be anxious to know what happens to their relations staying in Nagaland. So, Sir, I expect the Government to say something about it and also ensure the security of life and property of non-Naga residents staying in Dimapur.

I With these words, Sir, I support the ! Bill.

SHRI B. D. BARMAN (Tripura) : Mr. Vice-Chairman, Sir, it would have been in the fitness of things if this Appropriation Bill were discussed in the Naga Assembly. I do not knew if 1 and this Parliament are intruuing upon the rights of the Naga people. The way things happened in Nuga-land-of course 1 am not speaking either for the UDF or the NNO---and the imposition of President's rule\* according to my opinion, is anything but democratic. My friend, Mr. Choudhury has said that because NNO and UDF were fighting, President's rule was imposed A similar explanation was given by the British Government once, when we were asking for independence, that because Hindus and Muslims were fighting with each other, ue were not fit foi self-rale. The thing is, Nagas have to manage their own affairs, whether it is the UDF 01 the NNO. It is therefore their concern to decide as to which parly will rule. As you know, Sir, there are rivalries in our provinces, there is rivalry among parties Saying that President's rule has been imposed because UDF and NNO are struggling uith each other is not a fact.

Vice-Chairman, Sir, in the Economic and Political Weekly, under "The day of the Eagle" something has been published. The manner in which the whole affair has been dealt with there, the ouster of the UDF Government, the coming into power of the NNO, the Speaker adjourning the Assembly sine die and ultimately the President's rule, all that is just like in a thriller, like a detective story. I will not go into the details but give only some salient points. At the very outset, the six MLAs who had defected, their whereabouts were not known because they place to were carried away from one another. One MLA who had defected has said that it was just like an eagle swooping on a small bird and carrying it away. So, there are agencies which are instrumental for these defections. Initially their whereabouts were not. known but in the long run the Chief Minister. Mr. Vizol found out that they were in the Army camp.

am completely surprised as to how the 'army cantonment camps' canv: into the picture. I am reading from the paper:

"Vizol (when he was the Chief Minister) then took up this matter with the Governor L. P. Singh and told him that six of his MLAs were being detained in the army cantonment. Vizol says that the Governor later informed him that the h:>d taken up the matter with the General Officer Commanding of Nagaland "strongly" and had expressed his displeasure over this matter.

Vizo! then made a public statement that six of his MLAs had been kidnapped "with the help of the security forces". It was printed in most newspapers, i ' today the army has not denied this I Bent which Vizol had made in his M as the Chief Minister of Nagaland."

So, there is something that these 6 MLAs have been detained in army cantonment and how has this 'army cantonment' come ture in the matter of defection; it is a matter between a member and a member ? This matter about the defection of 6 MLAs was pointed out to the Speaker. The Speaker then went to the house of the NNO leader Jasokie in order to ascertain whether actually they had defected of their own accord or they had been forced to do so. Again 1 am reading from the paper :

"He did not come out of Jasokie's rcsidence. What did come out was a statement stating that Keditsu, the two Ministers. M. Murry and Wepreni Kapfo, the Deputy Speaker. Hcntok Konyak (from Tuensang area), and four other MLAs had also defected from the UDF— thus, for the first time, destroying the majority of the UDF in the Assembly and making the NNO the majority party."

Then, Mr. Vizol has given his resignation. I hat is all. After that Mr. Jasokie came, to power on March 10. and on March 19, Mr. Jamir took a list of 38 MLAs ana gave it to the Governor. The Governor told him to take trial in the Assembly.

That is good what he did but what happened on that particular day, March 20? On March 20, when the Governor had asked for a trial of strength of the two parties on the floor of the Assembly, the Nagaland administration turned the area around the Assembly building into a fortification heaviL guarded by security forces. Newspaper and news agency correspondents covering Assembly proceedings regularly were barred from entering the Assembly building that day. So. were all visitors, including leaders of the public.

When the Assembly met with the Speaker a defector from the UDF, in the chair, Jasokie got up and said that ten of hts MLAs were being held under duress by the UDF and so the House should not be allowed to take up any matter (that was his attempt at avoiding a trial of strength). The ten MLAs who he said were being held under duress were present in the House on the UDF benches and so they raised their voice in protest against Jasokie's remark. And then the Speaker, Kcaitsu, promptly, adjourned the House sine die.

That is the things. So, is it but democratic when in the House both the parties have met for a trial of strength you are not allowing the newspaper and news Agency correspondents to be present in the House and the House has been adjourned sine die') Mr. Vice Chairman. Sir, the 'Speaker' is indeed is an honoured person, anything spoken against him is a disgrace to the Assembly or a parliamentary institution itself, but there is also a code of conduct in which he has to conduct the proceedings and if he acts in a partial manner, it cannot just be brushed aside. So, when both the parties have met to have a trial of strength on the floor of the I louse, to adjourn the House sine die is anything but democratic. Mr. Vice-Chairman, Sir, the same episode is staged in Tripura. In Tripura also, the Assembly stood adjourned in the first week of March. After Governor's Address when a Bill was going to be passed, a very important Bill, Land Revenue and Reforms Act . . .

SHRI PRANAB MUKHERJEE: Tripura is not under President's Rule.

SHRI B. D. BARMAN: Tripura is not under President's rule. The Speaker adjourned the House sine die in the case of Tripura also. We want that at least a code of conduct should be there by which I he Speaker will properly and impartially conduct the business of the House. Mr. Vice-Chairman, Sir, we have seen that as soon as this Bill is produced before the House...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Barman, let us leave this to the Presiding Officers' Conference. Let us come to the Appropriation Bill.

SHRI B. D. BARMAN: J am coming to that. The Speaker adjourned the House sine die and not allowed even the Members to discuss a Bill and pass it by voice vote The same thing occurred in Tripura also. So, my submission here, Mr. Vice-Chairman Sir, is that the way in which all these things have been done, so fur as Nagaland is concerned, according to me, is anything but democracy. The only thing that these two factions were fighting with each other and inevitable conclusion was that the President's Rule has been imposed on them, that is not a fact. If the Governor feels strongly that there is defection, he should dissolve the Assembly. It is a legitimate conclusion that if he feels that defection is going at the very roots of institution of oemocracy, there is no stable government to run the administration, he should dissolve the Assembly. But what is this if he suspends it and makes the defectors do all the nefarious things ? It has been written :

"Nagaland politics was allowed to remain in its present murky state by permitting the defectors to continue as MLAs, thus providing opportunity to various dark forces to manipulate them in their own interest."

So the forces are there, the defectors are there, and they are allowed to do things Jo manipulate in their interest. And what is then happening ? I will read from Economic and Political Weekly dated April 26 1975

"Mr. Dozhu Angami of Chedema village, who was appointed by the Nagaland Peace Council a few months ago as their liaison man with the underground to initiate peace talks, was tortured to death by Security Forces.

"He was arrested from his house at 1.00 A.M. on April 4. The Security Forces started beating and kicking him on the spot. Later, his hands were bound with ropes and he was rolled down the rugged steps in the village. He was then taken to the jungle nearby and beaten with clubs and rifle butts and later on taken to the BSF camp below the village. He was taken to the camp school for the night. On the way, people saw him crawling up the 6 inch-high steps to reach the school building. He was held incommunicado and was later on taken to Rangapahar army camp. There he was tortured again and electric shock treatment was applieo'. On Monday, his death was announced and a postmortem was conducted at Dimapur Civil Hospital. The post-mortem report is awaited but there were signs of torture and electric shocks all over the body including his ears and private parts. There was blood in his ears and nostrils and bayonet marks on his buttocks. The pupil in the right eye was either taken out or puncturea'. There was also a big black mark on the right side of the belly."

Mr. Vice-Chairman, we want that when a person is arrested, he should be treated according to the provisions of the law. There are penal laws ; there is MISA ; there is DIR and various other laws and it is as per the provisions of the law, that he should be treated. The inevitable consequence that emerges is that in the bureaucracy, the forces of perennial oppression have been let loose. People are being arrested and tortured to death. Ana' in this case who is the person involved ? He is a per-

son of the Peace Council through when negotiations with under ground Nagas were conducted by UDF Government. After this happening, would any one dare to negotiate with the underground Nagas at the risk of life ? That normalcy has gone. The period of normalcy that the UDF Government wanted to bring about, gone The period of noi ni;ilcthat the UDF or the NNO in power, there cannot be any peace talks with the Nagas because if it is done by anybody, it would be at the risk of his life. Therefore, Sir, I think, let the Naga people select their own leaders. Let them do what is good for their land. I support this not only for Nagas but for all tribals who are simple people, honest people and hard working but who detest double' dealing. We detest double dealing and if any one comes with double dealings, he will not earn our love and he cannot own us nor can we own him and love him. Therefore, let them do what is good for them. Let them govern in their own way and the majority party will obviously do that. Therefore, it is in the fitness of things that the Assembly which was suspended but was still in force, will elect whichever party is in majority and will act according to law.

भी जोम प्रकाश त्यागी (उत्तर प्रदेश): उप-समाध्यक्ष महोदग, सौनात्य से इस बिल पर विचार करते समय हमारे बिक्त संती के साथ-साथ हमारे गह मंत्री भी उपस्थित हैं। मैं समझता हूं कि वह सरकार की वृद्धिमानी धोर दूरदशिता का प्रमाण है कि हमारे दोनों मंखालयों के मंत्री इस समय वहां पर उपस्थित हैं। इस बिल के संबंध में इतना ही कहना बाहता हूं कि केवल माल नागालैंड ही नहीं उत्तर पूर्वी समचा क्षेत्र भारतवर्ष के लिए बहत बड़ा खतरे का चिन्ह बना हुआ है। मैं समझता हं कि यदि सरकार ने बुद्धिमानी से काम नहीं लिया तो भविष्य में कहां की स्थिति वैसी ही बन सकती है जैसी साउथ विवतनाम में हई या कम्बोदिया में हुई और यह खेल भी वैसा ही रूप धारण कर सकता है जैसा ग्रभी पिछले दिनों इन दक्षिण पूर्वी एजिया के देशों में हुया है।

उप-समाध्यक्ष (श्री बी० क्वी० राजू): ऐना खतरा सापको क्यों लगता है?

भी क्रोम प्रकाश त्यामी: मुझे बहां पर खतरा दिखाई देता है. इसीलिए में यह रहा है। वैसे सो मैं वहन सहस बाला आदमी ह लेकिन में उस खतरे की धार सकेत करना चाहता हं जिसकी मुझे बामका है। में बाहता हूं कि भगवान मेरी काशंका को लठा सावित करें। शायद क्रापको जानकारी हो कि बाजादी से पहले से ही अमेरिका की नजर इस क्षेत्र पर लगी हुए वी ग्रीर ग्रमेरिका कोई पड़यंत रच कर चायना के खिलाफ वहां पर कोई बड़ा बनाना चाहता था। थी बिली साहम ने थी प्राइजनहाबर के समय में एक बहन बटा पड़यंत्र बनाया था और यह सोचा गया था कि उत्तर पूर्वी क्षेत्र में क्षमेरिका के द्वारा एक इंडिपेन्डेन्ट मिलिटरी बेस बनाया जाय धौर इस उट्टेण्य से उन्होंने वहां पर धपने मित्रनरीज भी मेजे बीर बहुत बड़ी माला में बमेरिकन बेंप-टिस्ट वहां पहुंचे । इन लोगों ने नागलैण्ड, मिजोरम प्रादि क्षेतों में सेवा की बाड में अराष्ट्रीय कार्य करने लुरू कर दिये। उन्होंने इस बात के लिये भी थयाम किंधा कि इस क्षेत्र में विद्रोह हो। इस प्रकार से ग्रागर साथ देखें दो आपकी पता चलेगा कि इस क्षेत्र में पडयंत करने में मी० बाई० ए० का बहत बड़ा हाथ रहा है। तेकिन हमारी सरकार इन गड्यंकों को समझ नहीं सकी घीर न ही जान सकी। जब इस खतरे को देखते हुए चायना ने भी इस क्षेत्र में अपने पंत्रे फैलाने जुरू कर दिये हैं। आप जानते हैं कि माओ एक बहुत बड़ा विस्तारवादी व्यक्ति है। सन 1963-64 में जब में साउथ सफीका में था, यहां पर श्री लाल बहा-दूर शारली जी प्रधान मंत्री थे ग्रीर उस समय तामिलनाड में हिन्दी के प्रक्रन को लेकर कुछ उप-द्रय हये थे तो उस बक्त श्री चाऊ-एन-लाई ने एक स्टेटमेन्ट दिया था कि भारतवर्ष में विद्रोह की ज्वाला धधक रही है, लेकिन दुर्गाग्य की बात यह हे कि भारतवर्ष के ब्रास-पास झौर उसकी सीमाझों पर कोई कम्युनिस्ट देव नहीं है जो इस विद्रोह को ज्वाला को ग्रीर भी प्रज्वलित करे।

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# [भी ग्रांमप्रकाश त्यागी]

में समझना हूं कि उसी सीति के अनुसार इस क्षेत्र में प्रवेश करने की चेप्टा कर रहा है और आज यह नावालंण्ड और मिजारम में विद्योहियों के साथ हैं और बरूणाचल प्रदेश में उसके एजेंन्ट सवित्र हैं ताकि वह इन क्षेत्रों में अपनी काल्नि को फैना सके जो कि उसकी योजना का अंग है। वह प्रपनी इस योजना को यहां पर चालू रखना चाल्ता है और जिस तरह से उसने कम्सोडिया और विएटनास में प्रपनी योजना जारी रखी, उसी योजना को वह वर्मा ढारा इस क्षेत्र के विद्योहियों को हर तरह की मदद देकर कामयाब करना चाल्ता है। हमें तो ऐसा लग रहा है कि वह इस प्रयत्न में लगा हुआ है। जिस प्रकार अमेरिका वालों की उस क्षेत्र के लिये पालिसी थी उसी नरह की पालिसी ग्राज चीन की बनी हुई है।

में नागालैण्ड में गया था। मैंने वहां के बिणपों में बातचीन की थी ग्रीर दूसरे लोगों से भी बात-चीन की। उन्होंने झब झपने विचारों में परियतन कर लिया है। वहां के लोगों ने मझ से कहा त्यागी जो. यब हमारे विचार बदल रहे हैं क्योंकि अब हमारे लोग चीन जाने लग गये हैं। वे लोग अब धर्म में विल्वास नहीं करते हैं। इस समय गवनंमेंट ग्राफ इंडिया को नागालैण्ड के विद्रोहियों के साथ बातचीत करनी चाहिये। तम इस काम में उनकी मदद करेंगे क्योंकि नागा लोगों को हमारे उसर खब भी विज्वान है। ऐसी बातें उन्होंने अपनी और से मझ से प्रकट कीं। उन लोगों ने कहा कि सरकार को अपनी नीति में सोच समझकर परिवर्तन करना चाहिये। परन्त दर्भाग्य की बात यह है कि सरकार ने नागालैण्ड ग्रीर इस क्षेत्र के लोगों के दिल व दिमाग को जिन्हें विदेणी एजेन्टों ने खराब कर दिया है, उसे टीक करने का ग्राथय इन्डे से लिया है, फोसं और शक्ति से बाधव लिया है और इस ताकत के हारा मरकार ने उनके दिल व दिमाग को जीतने की कोशिश की है। मुझे सरकार की इस मीति के प्रति आपन्ति है। यदि सरकार इन पहाड़ी क्षेत्रों में मधिक वदिमता मौर सहानभति के साथ कार्य करती तो ग्राज उसे इस तरह की हालत का सामना नहीं करना पहता। मासाम की सरकार ने

भी इन पहाडी क्षेत्रों की उपेक्षा ही की सौर जितना धन खर्च किया बह मैदान बाले लोगों के लिये ही खर्च किया। इन लोगों को गरीबी की ही हालन में रखे रखा। मैं ममझता हं कि इन पहाड़ी क्षेत्र के लोगों को अपने साथ में रखने के लिये सरकार को किसी तरह की भी उपेका नहीं करनी चाहिये थी और इन्हें का सहारा नहीं लेना चाहिये था। विद्रोह को इन्हें से दबाया जाय, इसमें दी मत नहीं है, परन्तु इन्हें में तब ही दबाया जाना चाहिये जब कि उसके लिये और कोई इसरा रास्ता न रह गया हो। असतीय की भावना को कमी भी इन्डे के बल ने न कभी दबाया गया है स्रीर न दबाया जा सकता है। इस चीज के लिये को प्यार चाहिये, इमके लिये हमदर्दी चाहिये, महायता चाहिये, रोटी, कपड़ा, मकान की व्यवस्था करनी चाहिये और सरकार को दोनों चीजों को साथ साथ लेकर अपनी नीति चलानी होगी तब ही वह इस क्षेत्र में कामयाबी हासिल कर सकती है ग्रन्थथा थह कभी भी कामयाबी हामिल नहीं कर सकेगी।

यह क्षेत्र भारतयपं के लिये एक खतरनाक क्षेत्र ग्रीर एक विस्फोटक क्षेत्र बन गया है ग्रीर इस बारे में सरकार की हर तरह के उपाय करने चाहिये। मैं यहां पर सरकार को 1939 की याद दिलाना चाहता हूं जब कि अकबर हैदरी ग्रासाम के गवर्नर थे। उस समय नागालैण्ड के लोगों ने उनसे सुलाकान की थी ग्रीर केन्द्रीय सरकार से भी एप्रोच किया वा कि नागालैण्ड का एक अलग से प्रान्त बना दिया जाव तो वहां के लोग संतुब्द हा जायेंगे। सरकार ने उनकी मांग को स्वीकार नहीं किया ग्रीर उसका परिणाम यह हुग्रा कि वहां पर विद्रोह की ज्वाला इस कप में सामने बाई है।

मैं एक बार यह निवेदन करना चाहता हूं कि सरफार को बहां पर इस तरह की नीति अपनानी चाहिये जिससे बहां के लोगों का हृदय जीता जा सके। इस समय सरकार ने जो नीति अपना रखी है, वह एक खतरनाक नीति है। युह मंत्री जी यहां पर बैठे हैं और मैं उनसे खास तौर पर अनुरोध करना चाहुंगा क्योंकि वे राजनीति के विश्वेयज्ञ हैं। वहां पर जो यु० डी० एफ़० की सरकार है जिसका छाज अजातंत्र पर विश्वास है,

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जिन्होंने वहां पर अपनी मैजारिटी सिद्ध कर जी है, मैं समझता हं कि केन्द्रीय सरकार को सहानभति के साथ उन्हें मौका देना चाहिये ताकि वे ग्रपनी सरकार को अच्छी तरह चला सके ग्रीर उनके रास्ते में कोई बाधा खडी नहीं करनी चाहिये। जब वहां की सरकार बहां के लोगों की खिदमत ग्रच्छी तरह से कर सकेगी तब ही वहां के लोगों के दिलों को भी जीता जा सकता है। इसलिए सरकार को इस स्रोर प्रयत्न रखना चाहिये। इस सरकार ने यहां से उस सरकार को गिराने के लिये ग्रपने राज्यपाल के द्वारा जो षड्यंत्र रचा उसका एक संकेत अभी दिया गया। उसका प्रयतन धुणित ही नहीं था, अदुरदर्शितापूर्णभी था और उसका परिणाम यह हुआ कि विद्रोही नागाओं को विद्रोह के लिये और शक्ति मिली । प्रजातंत्र में विक्वास लाने के लिये एक प्रयत्न चाल हम्रा था। अब नागालैंड के विद्रोहियों में यह बात झाई कि प्रजातंत के द्वारा हमें कुछ प्राप्त नहीं होगा, हमारी ग्राशाएं-ग्राकांक्षाएं पूरी नहीं होंगी। यह बातावरण वहां बन रहा है। बिजोल सरकार को गिराने के लिये वाकायदा जिलांग में एन एन को पार्टी कीर कांग्रेस पार्टी के लोगों की मीटिंग हई। उस मीटिंग से कुछ दिन के पश्चात ही युडी एफ की गवर्नमेंट का पतन हुआ । पतन के समय बिजोल की पार्टी के 6 एम एल एज को कोहिमा में सीक्योरिटी कैम्प के अन्दर रखा गया। विजोल ने वाकायदा यह बात कही कि सीक्योरिटी फोर्सेज के लोगों ने 6 आदमियों को गिरफ्तार करके रखा हजा है । केन्द्र सरकार की झोर से उसका खंडन नहीं हुआ, न ही राज्यपाल की ग्रोर से खंडन हुआ कि यह समाचार गलत है। परिणाम यह हम्रा कि उस गवनंमेंट को गिरा दिया गया। एन एन आने की गवनमेंट बनाई गई। मैं बताना चाहुंगा कि जितने डिफेवटसं थे उन सबको मिनिस्टर बनाया गया। एक झोर तो झाप डिफेक्शन के खिलाफ कानुन लाने की बात करते हैं, दूसरी ओर डिफेक्टर्स को मिनिस्टरशिप का तोहफा देने की चेष्टा करते हैं। यह सब भाप कहां करते हैं ? उस स्थान पर जो सबसे विस्फोटक स्थान है, जो सीमा पर है, वहां पर ग्रापने यह एक्सपेरीमेंट किया। वह गवनंमेंट दस दिन चली नहीं। उसके बाद बिजोल ने 15 RSS/75-6

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(No. 2) Bill, 1975
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फिर कहा कि 0म एल एज 33 मेरे साथ हैं 60 मैंम्बरों की ग्रसेम्बली में, मुझे फिर मौका मिलना चाहिए, लेकिन हमारी सरकार ने उनको मौका नहीं दिया । ग्रगर सरकार ईमानदारी से यह ग्रनभव करती थी कि नागालैंड में गवर्नमेंट नहीं बन सकती तो उसको असेम्बली डिस्सोल्व कर देनी चाहिए थी ताकि नया चुनाव होता और नई सरकार खड़ी हो जाती, लेकिन आपने असेम्वली डिस्सोल्व नहीं की ताकि खरीदारी चलती रहे । उपाध्यक्ष महोदय, मुझे बहां पहाड़ी क्षेत्रों में सामाजिक दृष्टिकोण से सेवा-केन्द्र चलाने का, रिलीफ वर्क करने का मौका मिला है। मैं वहां स्कल भी चला रहा हं, ग्रीषधालय भी चला रहा हं। वे बहत ईमानदार ग्रीर सच्चे पहाड़ी लोग हैं। वे नहीं जानते कि करप्शन, बेईमानी और घोखा क्या है। इन्होंने बाकायदा उनको रुपया देकर करण्ट बनाया भ्रौर डिफेक्शन करवाया । फिर होसं-ट्रेडिंग कराने के लिए इन्होंने असेम्बली को डिस्साल्व नहीं किया ताकि फिर मौका लग जाय अपनी गवर्नमैंट बनाने का। केन्द्रीय सरकार एक विरोधी सरकार को सहन नहीं कर सकी, यह दुर्भाग्य की बात है। यह संविधान का अपमान है, देश की एकता का अपमान है। मैं ज्यादा विस्तार में नहीं जाना चाहता कि किस प्रकार 20 तारीख की असेम्बली में शक्ति-परीक्षण होने को था, किस तरीके से वह ड्रामा किया गया श्रीर विजोल की शक्ति होते हुए भी उसको टाल दिया गया । मैं समझता हं कि यह झापने बहुत दुर्भाग्यपूर्ण पग उठाया, यह गलत था और उस क्षेत्र के लिए तो ठीक था ही नहीं।

दूसरी बात मैं यह कहना चाहता हूं कि इसके लिए आपने शक्ति का सहारा लिया । मैं मानता हूं कि शक्ति का सहारा लिया जाता है । मैं यह भी मानता हूं कि तमाम संसार में सेना में और पुलिस में सबसे ज्यादा चरिव्रवान सैनिक कहीं हैं तो वे भारत में ही हैं, लेकिन फिर भी गलती होना स्वाभाविक है । अगर नागालैंड में बलात्कार और उस प्रकार की घटनाएं हुई हैं जिनकी ओर इशारा किया गया है तो उन अधिकारियों के खिलाफ सेन्ट्रल गवर्नमेंट को बहुत सब्ती के साथ कदम उठाना चाहिए । मैं वहां के नौजवानों से

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### [श्री स्रोम प्रकाश त्यागी]

मिला हूं । वहां इस प्रकार की चरित्रहीनता की घटनाएं नहीं होतीं । 1951 में मुझे प्रवर जाति के बीच जाने का मौका मिला । वहां को नौजवान लड़के-लड़कियां विलकुल नंगे तालाव में मछली पकड़ रहे थे । वे चोरी नहीं जानते, वे छिनालपन नहीं जानते, वे चरित्रहीनता ग्रीर बलात्कार की बात नहीं जानते । उन्होंने कहा कि हमारे यहां बलात्कार के लिए सजा करल है, उस व्यक्ति को हम मार डालते हैं । उनके यहां इस तरह की घटनाएं हों तो विद्रोह की ज्याला धधकती है, जो विद्रोही नहीं है वह भी विद्रोही बन जाता है । इस प्रकार गवर्नमेंट की अदूरदर्धिता के कारण वहां इस तरह की बात हो सकती है, इस के लिये ग्राप को सावधान रहना चाहिए ।

एक बात में कोर कहना चाहता हूं। फाइनेंस मिनिस्टर साहब कहेंगे कि मैं होम मिनिस्टर साहब की तरफ ही ध्यान देता रहा, उन की तरफ ब्यान नहीं दिया इसलिये मैं अपने फाइनेंस मिनिस्टर महोदय से कहना चाहता हूं कि ग्राप जो बजट लाये हैं उस में तो मुझे कुछ ज्यादा नहीं कहना है। आप ने कूल मांग 67 करोड़ की की है जिस में कानून व्यवस्था ५२ 51 लाख, गांव रक्षकों पर 28 लाख 12 हजार, सिविल पुलिस पर 3 करोड़ 51 लाख, आदि का प्राविधान किया है लेकिन मैं कहना चाहता हं कि 28 वर्ष हो गये, नागालैंड में जाप ने झाज तक रचनात्मक काम क्या किया है। श्रीमान, जभी तक वहां एक भी उद्योग की स्थापना नहीं हुई है। क्या फाइनेंस मिनिस्टर साहब बता सकेंगे कि उस पिछड़े क्षेत्र में जहां विद्रोह हो रहा है आज तक कोई उद्योग क्यों नहीं स्थापित हो सका । प्राइबेट सेक्टर वाले बहां नहीं जाना चाहते इस लिये कि वहां उद्योग स्थापित करने में उन को हानि होती है। ऐसे बोलों में साप ने उद्योगों को प्रोत्साहन देना कल परसों ही शुरू किया है। वहां आप पब्लिक सेक्टर के उद्योग तो स्थापित कर ही सकते थे। मैंने एक बार प्रक्ष किया पा कि जब पब्लिक सेक्टर में माटा होता जा रहा है तो सरकार को पन्तिक

सेक्टर को ग्रपनाने की ऐसी क्या जरूरत ज्ञा पही है, तो प्रधान मंत्री जी ने मेरे प्रक्रन के जवाब में कहा था कि हम पब्लिक सेक्टर को केवल लाभ के दुष्टिकोण से ही नहीं झपनाते, उसे हम जनहित के दुष्टिकोण से भी ग्रपनाते हैं। तो उस जनहित के दुष्टिकोण से ग्राप ने नागालैंड में, मिजोराम में पब्लिक सेक्टर में उद्योगों की स्थापना क्यों नहीं की । एक पेपर मिल स्थापित करने की घोषणा आप ने वहां के लिये की है। लेकिन अभी भी वह गर्भ में है। मुझे तो ऐसा लगता है कि कहीं उस का गर्भपात न हो जाय । वह बन भी सकेंगी या नहीं इसमें मझे संदेह होता है। मैं वहां के हर क्षेत्र को जानता हं ग्रीर उस के ग्राघार पर कह सकता हूं कि उद्योगों में जो नयी नीति अपनायी गई है वह देश के लिये हितकारी है। उस में ग्रधिक से ग्रधिक लोगों को काम मिल सकता है ग्रीर नागालैंड में ग्रीर पूर्वी क्षेत्र में लघु उद्योगों को स्थापित किया जा सकता है बड़ी माता में. लेकिन बाज तक ग्राप ने उसके लिये कुछ नहीं किया ? फारेस्ट के ब्राधार पर वहां उचोगों की स्थापना की जा सकती थी, लेकिन आप ने उसे नहीं किया । मैं आप से कहना चाहता हूं कि उस क्षेत्र की सब से बडी समस्या वहां की मार्थिक उन्नति की है और उस के लिये सावश्यक है कि उस क्षेत्र में सड़कों का एक जाल बिछा दिया जाय ।

प्रंत में मैं एक वात और कहना चाहता हूं। उस क्षेत्र में जो सब से बड़ी चीग इस समय अनुभव में आयी है वह वह है कि विदेशी एजेंटों ढारा वहां एक वातावरण पैदा किया गया है और वह वहां के पूरे क्षेत्र में है कि वे लोग भारत के कभी थंग नहीं रहे। भारतवर्ष हमारा अंग नहीं है। हमारी भाषा, हमारी कल्चर, हमारी नेशनलिटी विलकुल अलग है। यह एक सब से बड़ा काम भारत सरकार का था कि उन क्षेत्रों में वह भारत की मेन राष्ट्रीय धारा को ले जाती। आप उन को सांस्कृतिक और सामाजिक दृष्टिकोण से शिक्षा और ऐतिहासिक दृष्टिकोण से भारत की राष्ट्रीय धारा के साथ ले घाते। पढ़े लिखे लोग बहां के बोलते हैं कि हिडम्बा हमारे यहां की यी। महा- भारत के युद्ध में हम लोग यहां से कुरुक्षेत्र के मैदान में लहने के लिये गये थे । पांडवों के साथ हिडम्बा की रिक्तेदारी थी। लेकिन हमारी सरकार ने कभी सांस्कृतिक दुष्टिकोण से, ऐतिहासिक दुष्टिकोण से उन के साथ संपर्क स्थापित नहीं किया। मैतो यहां तक कहंगा कि वित्त-मंत्री जी उन लोगों को अधिक से अधिक भारत के अन्य लोगों के संपर्क में लाने के लिये रेल मंत्री ग्रादि को कहें और जो गरीब लोग भारत के दूसरे तीयं स्वानों में जाना चाहते हैं उन का रेल और दूसरा किराया ग्रीर उन के भाड़े में इतना कंसेमन दें कि वे गरीब लोग भी आसानी से भारत के दूसरे लोगों और प्रान्तों के साथ अपना संपर्क स्थापित कर सकें और यह क्षेत्र भी राष्ट्र का एक अंग बन कर बड़ा हो जाय । नागालैंड के लोग भी भारतीय क्रांग बनने में उतना ही गौरव अन्भव करें जितना कि; हम भारतवासी करते हैं, यह प्रयत्न सरकार को करना चाहिए ।

इन शब्दों के साथ मैं इस बिल का समर्थन करता हूं ।

SHR1 S. S. MARISWAMY (Tamil Nadu) : Mr., Vice-Chairman, Sir, before I commence my speech, 1 want to make a request to the House. This hearing gad get is absolutely useless when we sit very close to the speaker. We cannot hear any translation because the carrying voice ot the Speaker, especially of my good friend, Mr. Tyagi, his musical voice, overwhelms the translation facility accoaled, all be cause this is a very outmoded machinery that we are given.

THE VICE-CHAIRMAN (SHR1 V. B. RAJU) : Or is it because you are so near to him V

SHRI S. S. MARISWAMY : We must see that some new gadgets arc imported.

Regarding this Nagaland Appropriation Bill, there is no other go except to support the Bill because Nagaland is now without a Ministry and the people there would actually suffer if we do not pass this Bill. It is a ritual and this ritual we are pi forming periodically. To-day it is Nagalar. (iod only knows what it will be tomorrt or during the next session. It is all becau of the game of horse-trading that the n Log party is playing periodically. We a accustomed to this sort of game for a ve: long time. It is high time that the rulii party stopped this horse-trading businw Otherwise, Sir, this Parliament alone wi be in existence and all the State Assemblii will be abolished. So, I request, throuf you, the ruling party to stop this. I reque: especially the people who are holding som high posts in the ruling party after recer elections that they should prevail upon th leadership to do so.

Sir, this morning I was amazed to see news item in the Hindustan Times. Th heading is "Opposition Resists Change Malaviya". Sir, I will read only a few line because my time is only about three minu t«s; I want to talk only for three minutes

"The Union Minister of Petroleum am Chemicals, Mr. K. D. Malaviya, tok Congress workers to-day that despite the party having a comfortable majority ir Parliament, it was finding it difficult tc push through legislation for social welfare. Accusing Opposition parties oi stalling Government efforts to bring in legislation aimed at removing poverty, Mr. Malaviya said the Opposition must reaffirm its faith in social changes through democratic process.

What is the social reform Bill or measure that the Government brought in that we opposed? What is the Bill that they brought to abolish poverty that the Opposition parties stalled? According to Mr. Malaviya, the ruling party wants to usher in a new era where there will not be any poverty, where there will not be any social evil; but it is the Opposition parties who are stalling that. Sir, this is, to say the least, a preposterous statement. What have the Opposition parties done? I would like to ask Mr. Malaviya through you whether they brought in any legislation to allot five acres of land to the landless poor that we stalled. Did they bring in any legislation to allot each

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homeless man, living on the platform both in winter and summer, a house, that we stalled? Have we stopped any Bill that had been brought by my good friend, Mr. Mu-kherjee, or by Mr. Brahmananda Reddy to assure every unemployed man of a job? What is it that we have done? In the ruling party manifesto, to which Mr. Malaviya is also a party, they said that they would create five million new jobs annually. What has happened to that? Have we stalled it? Simply because they get a platform and they get publicity, they go about talking all sorts of preposterous things. Again 1 am asking him :What has happened to "garibi hatao"? Is it because of the Opposition parties that that slogan could not be implemented? If you look into the public demands, you would find umpteen things that are in public demand. People cry right and left for something to sustain their lives. The people from my State now want ra«a.

God has not favoured us with rain. We want artificial rain and have even agreed to get some Canadian firm to come and experiment on artificial rain in Madras. Our Government, I believe, has written a number of letters. But there is no response from this Government. I am told somebody from the Meteorological Department.

THE VICE-CHAIRMAN (SHRI V. B. RAJU): You may take it up on some Other occasion.

SHRI S. S. MARISWAMY : My point is, how could they say that Opposition parties are standing in their way?

If the experiment is conducted and if it goes through and if we get rain, we have to pay to the Canadian company Rs. 1 crore; failing that, we have to pay them Rs. 12 lakhs. If we look into the wasteful expenditure of this Government or if you see the Public Accounts Committee reports—you are also a member of that Committee—12 lakhs is flee-bite. But they are hearties. 1 he temperature in Madras is 117 degrees F.

And there is no drop of water. All the subsoil water has dried up. People get water once in four days. Many people have not taken their bath for 5 or 6 days. You know Madras city. That being the case, Shri K. D. Malaviya comes out with the statement that Opposition parties are standing in the way of Government implementing this, that and the other. Sir, you must inform the Prime Minister not to entertain senile people in her Cabinet. This is nothing but senility. What he said is out of all proportions. How could he say that opposi-'tion party has stalled all the good reforms? This House must pass a unanimous resolution that Mrs. Gandhi should not include in her Cabinet senile people. She should take people like my friend Mr. Krishna or anybody like him, but not senile people.

With these words, inevitably—there is no other way—I support this Nagaland Bill.

श्रो महादेव प्रसाद वर्मा (उत्तर प्रदेश): उपाध्यक्ष महौदय, यह बात निस्सन्देह है कि बहुत मामलों में विश्रेषकर इस उत्तर-पूर्वी सरहद के मामले में सरकार ने बड़ी अदूरदर्शिता दिखाई । थोड़ा सा अगर हम देखें तो नागालैंड की पृष्ठभूमि ऐतिहासिक भी है और भौगोलिक भी और प्राज के राजनीतिक बवंडर में भी वह पड़ गयी है । सभापति महोदय, मंगोलों का श्रध्युदय हुग्रा तो चंगेज के जमाने में संगोलों का श्रध्युदय हुग्रा तो चंगेज के जमाने में संगोलों का राईन नदी (हर्मनी) से पैसिफिक समुद्र तट तक और उत्तर में साइबेरिया मैदान से लेकर ईरान तक कब्जा था । चंगेज खां ने, जिसने बहुत बड़ा साम्राज्य स्थापित किया उसके साम्राज्य के श्रंदर इंडीनेशिया से लेकर दक्षिणी पूर्व सारा एशिया केस्पियन सागर तक और ईरान से लेकर मंगोलिया तक शामिल था ।

शायद सरकार को पता हो या नहीं चंगेज खां जैसी ही भाज माओ की स्थिति है । माओ ने क्लेम किया है कि जहां जहां तक मंगोलों टाप गया खासकर जहां तक कुबलाई खां का राज्य था वह चीन का स्वाभाविक अंग होना चाहिए । उसके नक्वो में नेपाल, भूटान, सिक्किम, नागालैण्ड, बर्मा, इंडोनेशिया, साउथ ईस्ट एशिया, थाईलैण्ड, कंबोडिया और पश्चिम में कैस्पियन सागर तक उसके नक्शे के अंदर है। क्या रंग लाएगा यह मिलन मास्रो का ? जिस शक्ति का वह संचय कर रहे हैं उसका क्या नतीजा होगा इसका सबसे बडा ग्रांसलेट आपके देश को उठाना पडेगा और उससे ग्राप भाग नहीं सकेंगे। और आपको चारों तरफ से साज इन शक्तियों ने घेर रखा है। यह बात सही है कि अमेरिका ने दक्षिण पूर्व एशिया में गलत नीति अपनाई है। लेकिन जिस तरह से उसके खिलाफ प्रचार किया गया था वह भी दूरदर्शिता नहीं थी। यह संघर्ष काफी दिनों से चल रहा था झौर अन्त में वहां पर कम्यू-निस्टों की विजय हई। अमेरिका को इस बात का खतरा इया कि अगर पर्ल हारवर गया तो फिर अमेरिका की गरहदों को भी खतरा हो सकता है । इसलिए अमेरिका ने दूर दूर क्षेत्रों में अपने ब्रहे बनाये । अमेरिका की अब तक यही कोशिण रही कि चीनी म्रजगर को म्रागे बड़ने से रोका जाये। लेकिन वह ऐसा नहीं कर सका। आप जानते हैं कि इस बारे में हमारे नेहरू जी ने भी भल की। अंग्रेजों ने ग्रपने समय में तिब्बत को एक बफर स्टेट के रूप में कायम कर दिया था, लेकिन हमने उनको चीन को दे दिया । हालत झाज यह हो गई है कि यही झजगर हमारे सिर पर खड़ा हो गया। अमेरिका ने इस बात की भूल की कि एशिया के लोगों की जरूरत से ज्यादा मदद की । उसको यह मदद नहीं करनी चाहिए थी और इन देशों को ग्रपनी स्वतन्त्रता की रक्षा करने के लिए छोड़ देना चाहिए था। जो हमला अब हुझा है, यह डेमोकेसी की जीत नहीं है। ग्राप इस बात को भूल जाइए कि इसमें जनतन्त्र की जीत हुई है। इस बात को याद रखिए कि चाहे हिटलर हो, मसोलिनी हो, या स्टालिन हो, या माओ हो ये सब चंगेज के दूसरे रूप हैं ग्रौर जनतन्त्र के सबसे बड़े दूक्मन हैं। मैं समझता हं कि ये सारी शक्तियां जनता की विरोधी ग्रौर दुश्मन हैं। इस परि-स्थिति में अगर आप हमारे उत्तर पूर्व क्षेत्र पर दष्टि डालें तो आपको पता चलेगा कि यह हमारी उत्तर पूर्वी सीमा एक नासुर जैसी है । आप जानते हैं कि नासुर एक फोडा होता है जो बहन दर्द भी नहीं करता है, लेकिन रिसना बनाए रखता है और अच्छा भी नहीं होता है । उसका सबसे बड़ा खतरा होता है कोई एक ऐसा समय आता है जबकि यह नासुर केंसर का रूप ले लेता है । इसलिए बतरा इस बात का है कि जो नासर घापने नागलैंड

में पैदा किया है वह किसी दिन केंसर न बन जाए । ऐसा सोचना उस स्थिति में ग्रीर भी जरूरी हो जाता है जब कि सारा दक्षिण पूर्वी एशिया लाल पंजे के ग्रन्दर ग्रा गया है, माम्रो के पंजे के अन्तर्गत स्ना चुका है । मैं समझता हं कि यद्यपि अमेरिका वहां से हट गया है, लेकिन वहां पर वेक्यूम नहीं रहेगा। रूस और चीन के अन्दर इस बात की होड़ लगी हुई है कि इस रिक्तता को कौन पूरा कर, लेकिन में समझता हं कि इस होड़ में रूस पीछे चला जाएगा । ये छोटे-छोटे मुल्क अपनी बाजादी को कायम नहीं रख सकेंगे श्रौर कोई उनकी रक्षा करने वाला भी नहीं है। ऐसी स्थिति में चीन इन देशों में हावी हो जाएगा और हमारा देश इन सब शक्तियों से घिर जाएगा । सिकन्दर ने जब कान्धार स्रौर तक्षणिला पर आक्रमण किया था तो भारतवासियों ने उसके दांत खट्टे किए थे, लेकिन हमारी बदकिस्मती यह है कि गान्वार और तक-ज़िला भी बब हमारे देश के हिस्से नहीं रहे हैं । हमारी सरहद वहां से हट गई है। कुछ लोगों के लिए यह फक की बात हो सकती है और राजनैतिक तौर पर बे इसको कामयाबी भी मान सकते हैं. लेकिन में समझता हं कि ऐतिहासिक तौर पर इस क्षेत्र में हमारी बहुत बड़ी हार हुई है और ये क्षेत्र अब कभी भी भारतीय क्षेत्र नहीं हो सकते हैं। हमारी सबसे बड़ी कमजोरी यह रही कि हमने कभी किसी को अपने में मिलाने की कोशिश नहीं की । दक्षिण पूर्वी एशिया में हमारी संस्कृति फैली हुई थी। सारा अफगानिस्तान ग्रौर गान्धार का क्षेत्र हमारी संस्कृति के घन्दर था ग्रीर हमारे देश का ग्रंग था । इस सामाजिक ग्रीर सांस्कू-तिक पृष्ठभूमि के साथ यदि हम नागालैंड की समस्या को देखें तो पता चलेगा कि अकेले राजनैतिक तौर पर हम इस समस्या को हल नहीं कर सकते हैं। जैसा कि हमारे मित्र श्री त्यागी जी ने कहा, इस समस्या को हमें सांस्कृतिक ग्रौर सामाजिक तौर पर हल करना होगा । इतिहास इस बात को बताता है कि नाग जाति हमारे देश के अन्दर शिव जी के गले का हार थी। नाग लोग पहाड़ों में रहते थे। लेकिन दु:ख इस बात का है कि पूराणों की गावाओं का ग्रध्ययन वैज्ञानिक ढंग से कराने का प्रयत्न हमारी सरकार ने आज तक नहीं किया । 👙

इन जातियों का बहुत पुराना इतिहास है । ये लोग हमारे साथ हैं श्रौर इसकी कुछ पृष्ठभूमि और उसको खोजने का हमने कभी भी प्रयास नहीं किया है । हमें

# [श्री महादेव प्रसाद वर्मा]

इस बन्धन को मजबूत करना होगा। ब्राज समुद्र पार मिशनरीज इन लोगों को अपना बना सकते हैं, लेकिन हमारे बगल में होते हुए हमारी सारी संस्कृति पष्ठभूमि होते हुए, हम उनसे किनारे हैं। यह क्या बात है ? माप इन लोगों को तलवार के बल पर एडमिनिस्टेशन के बल पर, इन जातियों को जीत नहीं सकते हैं श्रीर न ही अपने में मिला सकते हैं । इसके पीछे तो सारी सांस्क्र-तिक, सारी सामाजिक, सारी भौगोलिक, सारी आर्थिक, इन सब पृष्ठभूमियों को लेकर ही इसका राजनीतिक हल किया जा सकता है। केवल एडमिनिस्ट्रेशन और फौज के बल पर वहां के लोगों का दिल नहीं जीता जा सकता है । इसलिए सरकार से मेरी प्रार्थना और बनु-रोब है कि जो भूल हमने काश्मीर के संबंध में पहिले की थी, जिस भयंकर भूल को सुधारा जा रहा है, उसी तरह से यहां पर जो कुछ विद्रोही हैं, उनके लिए भी हमारी यह नीति होनी चाहिए कि चाहे जिस कीमत पर भी क्यों न हो, चाहे जैसे भी हो, हम उनको श्रपने में मिला सकें ताकि वहां पर शान्ति कायम हो जाये और लोग शान्ति-पूर्वक जीवन व्यतीत कर सकें। इस तरह की बात डंडे के बल पर नहीं हो सकती है। यह काम तो तब ही हो सकता है जब कि अगस्त्य श्रोर विश्वामित जैसे लोग हिन्दू-स्तान में पैदा हों भौर फिर वहां जाकर बसें। जब बाहर के मिशनरी लोग वहां के लोगों को अपना बना सकते हैं, तो क्या हम सेना के बल पर ही उनको अपने में मिला सकते हैं ? अगर हमारी सरकार की यही नीति रही तो वह हिस्सा खंड-खंड होता चला जाएगा। इसलिए मैं यह कहना चाहता हूं कि उनके साथ प्यार का व्यवहार किया जोना चाहिए, उनके साथ सांस्कृतिक व्यवहार करना पडेगा, वहां पर मीन्स आफ कम्यनिकेशन्स, आमदो--रफ्त बढ़ाना होगा ताकि वहां के लोगों के साथ सम्पर्क हो सके और वे लोग यह महसस कर सकें कि हम भी इसी देश के झंग हैं। इस तरह की सारी चीजों को आपको दूरदर्शिता के साथ करना होगा क्योंकि वह एक खतरनाक जगह है । अगर हमने वहां पर होशियारी के साथ काम नहीं किया तो हमें एक दिन पछताना पड़ेगा थीर इसमें दो राय नहीं हो बकती है।

मैं सरकार से यह भी निवेदन करना चाहता हूं कि उसको वहां पर अपनी पार्टी कायम करने की दृष्टि से कोई खराब काम नहीं करना चाहिए ग्रौर ग्रोछी बुद्धि

से ग्रीर छोटी राजनीति से वहां पर कार्य नहीं करना चाहिए। वहां पर पार्टी में दल-बदल की भावना को बढ़ावा नहीं देना चाहिए । इस तरह की कार्यवाही उस इलाके में नहीं चलाई जानी चाहिए । ग्राप यू० पी० में इस तरह की बात कर सकते हैं, मध्य प्रदेश में चला सकते हैं, लेकिन उस क्षेत्र में इस तरह की ग्रोछी राजनीति चलाने से काम नहीं चलेगा। ग्रापको वहां पर दल बदल को प्रोत्साहन देना नहीं चाहिए । आपने जो वहां पर सभी तक गल्ती की है, उसको अब खत्म कर देना चाहिये और इस तरह से कार्य करना चाहिये ताकि वहां के लोग अपने को हिन्द्स्तान का ही अंग रामझें इसलिए में सरकार से अनरोध करुंगा कि वहां पर पापुलर गवनंमेंट को कायम किया जाय और विद्रो-हियों को अपने साथ लाने के लिए वरावर प्रयास किया जाना चाहिए। सांस्कृतिक पृष्ठभूमि को मजबूत बनाया जाना चाहिए ग्रोर इसके साथ ही ग्राधिक क्षेत्र में भी प्रोत्साहन दिया जाना चाहिए तथा मीन्स आफ कम्यनिकेशन्स को जोडा जाना चाहिए वयोंकि वह क्षेत बहत खतरनाक क्षेत्र है और उस पर विशेष ध्यान देना चाहिए ।

SHRI N. H. KUMBHARE (Maha- | rashtra) : Mr. Vice-Chairman, Sir, while 1 dealing with the problems of Naga-! land, our colleague, Mr. Khyomo Lotha, has laid more emphasis on the problem of securing national integration. To me It appears that the nalional integration is really a very important problem which must receive Government's utmost aitention. The Naga people should not consider us as out-We should not consider them a siders people of a particular territory. Thev should be like any other Indian. In this connection, 1 have to make two suggestions. In the first place, the tribals, since they con- I stitute hundred per cent population of that I area, should be provided reservation on the I basis of the proportion of their population. I It should be the policy of the Government; to see that all the posts which are available ' in that territory should be, as far as possi- : ble, filled from that area where suitable i candidates arc available It should be the i policy of the Government to avoid bringing I in officers from outside the area. They

should be afforded more opportunities provided suitable people are available. I think there will be no difficulty in respect of Class III and Class IV appointments and the local people will be available. Therefore, the Government should decide as a matter of rule that so far as vacancies in Class 111 and Class IV are concerned, they would invariably be filled from amongst the local people.

There should be a systematic effort on the part of the Government to see that their representation in service increases gradually.

My second suggestion is that the speople of these areas should be provided jobs in other parts of the country. I have been dealing with the problem of reservation in services for Scheduled Castes and Scheduled Tribes. I have seen that there are no tribal people in most of the public sector undertakings where there is a good potential for employment. I will give the example of one factory in Madhya Pradesh. They are trying their best, but they are not able to get tribals even from Madhya Pradesh. Could we not have a scheme whereby the tribals who are living in the bonier areas are given training in different professions and ultimately they are absorbed in the services? Could not have a scheme whereby we can say with pride that so far as the Nagas or people from Mizoram or from other parts of that area are concerned, they are employed in every part of the country? Let us have a scheme whereby the tribals will be found in Madras, Kerala and Gujarat and also in other parts of the country. If we are able to achieve this, then these people will feel as if they are being given an opportunity to share the prosperity of the country. Why restrict them to two or three areas? Let them feel that the whole country is theirs. This is one way of achieving some integration. These are the suggestions that I would like to make for the consideration of the Government.

THE MINISTER OF STA1E IN THE MINISTRY OF FINANCE (SHRI PRA-NAB MUKHERJEE) : Mr. Vice-Chairman, Sir, I am grateful, to the hon. Members

for making their observations while taking part in the discussion on Appropriation Bill for Nagaland. 1 share the concern of the hon. Members that it is really unfortunate to discuss the financial proposals of a State Government on the floor of the Parliament when we do not have the opportunity of having first-hand knowledge of the situation prevailing there. At the same time, the situation under which the President's rule was promulgated, under Article 356 of the Constitution, in Nagaland is known to the hon. Members. In this connection I would like to recall and reiterate what had happened in the third week of March. 1975 when the Presidential rule was imposed.

4 p.m.

Sir, one hon. Member while making his observations has stated that the whole idea of toppling the UDF Government was hatched by somebody and he did not even Spare the security forces in this game. Perhaps, il is not the correct picture. Sir, if we look at the actual position which prevailed in Nagaland in the month of March, you will find yourselves that or 8th March, the composition of Legislature was UDF 38, NNO 22, on 9th March UDF came down to 25 and NNO became 35; on 10th March the new Ministrj came into existence; on 18th March 1( NNO Members joined UDF under the lea dcrship of Shri S. C. .Tamir. There was £ proposal to form the Ministry and on tha day the position was UDF 25+10 = 3; and NNO 35-10 = 25; and on the 20tl March the Assembly was adjourned si:n die by the Speaker.

श्री क्रोडन प्रकाश त्यागी : उन्होंने जो स्टेटमेन्ट दिया वा कि 6 एम एस ए सेक्योरिटी फोर्सेज ने रखे हुए हैं उसको क्या क्रापने कान्ट्रैडिक्ट किया ?

SHRI PRANAB MUKHERJEF : I an coming to that.

Sir. the Report which the Governor sun I mitted to the President recommending ] Proclamation under article 356 of the Con I stitution was laid on the Table of thi

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House and if the hon. Members took the trouble of going through it, they themselves would have come to the conclusion that there was no alternative but to impose the President's rule in that situation. Sir, it was pointed out by the Governor himself to the Speaker of the Legislative Assembly that he ought to authorise money for the financial year and that he should try to find out a way in which the Assembly could be restored.

It has been pointed out by some hon. Members that why the Assembly House was heavily guarded there was no such apprehension, but when the Speaker himself expresses his doubt that his Hfe is in danger or that the lives of the Members are in danger, if unwarranted incident took place some perhaps the hon. Members themselves could have come and condemned the Government of India and the Governor and asked us as to why we did not take adequate security measures" It is the Governor himself who asked the leaders of the contending parties whether they could sit together and find a way out in which the constitutional working could be restored and the constitutional impasse which was created as a result of the frequent floor crossings could be avoided. Therefore, it is not the intention of the Government of India and nor is it the intention of the Governor to see that a certain Government is toppled. The Vizol Government continued for more than a year or almost for about a year. Therefore, there is no point in suggesting that some conspiracy was hatched and defection was caused. It has been asked why did not the Government come out with a contradiction? On the floor of this very House when the Proclamation was discussed, the Home Minister pointed out that it is not a fact that certain people were kidnapped and that they were kept under the protection of security forces. Therefore, this is not the position. Unfortunately, the Chief Minister made that statement. But, it is not easy like the politicians-for the security people and the Army people to come forward and issue a rejoinder. Therefore, Sir, this

is not the position. Therefore, it is not correct to say that the Governor conducted some sort of a conspiracy or anybody sitting in Shillong hatched a conspiracy as a result of which the Ministry fell and the constitutional machinery could not function.

Now, the question has been laised as to why the Assembly has no been dissolved. It has been pointed out when the Proclamation was passed by this House that we are trying to see that a constitutional Government, duly elected people's representative Government, could function in the State of Nagaland. We are aware of the sensitiveness of the area. We are aware of the position which prevails in that area. As a result of that it would have been easier for the Government of India to see that a responsible Government duly elected by the people could discharge their functions.

I entirely agree with the hon'ble Members that the problem of Nagaland is not merely that of administration and that it requires a political solution. But how that political solution can be arrived at? Is it possible to have that political solution by charging blanketly the Governments policy as a policy of atrocities? I do not deny the possibility that there might be some exces-siveness here and there on the part of the Security Forces themselves. I do not deny the possibility that there might be a bit of atrocities. But it whild not be correct to ; come to the conclusion that all the people ! belonging to the Border Security Forces j and Armed Forces are all debauch, all ot - them are corrupt, they commit all sorts of j heinous crimes on the innocent people of Nagaland. We should not forget in our emotions that these are the people who are defending our borders. We should not forget that these are the people who are asked to discharge the most unpleasant jobs in very difficult situations, in sensitive areas like these. particularly Therefore, it would be my appeal to the hon'ble Members that instead of charging blanketly that all Border Security Forces people are corrupt, all of them are committing all sorts of heinous crimes and atrocities on the innocent people of Nagaland, if there be any

specific charges against particular individuals, those should be brought to the notice of the Government and we should take care of them

In this connection, I would like to point out that in two specific cases which have been pointed out by Mr. Lotha, very high powered commissions have already been initiated and due action would be taken. Therefore, it would not perhaps be correct to say that Government is following a policy of atrocities and Government is not realising the existing situations there. To establish a responsible government there is the political solution. To share the responsibilities and to bring Nagahmd in the mainstream of national life is the political solution. To give them adequate assistance and policy to bring them in the national mainstream is the political solution. It is not correct to say that the Government of India has not done much for Nagaland. We agree that compared to the demands, compared to the requirements, not much has been done; but. at the same time, it has to be kept in mind. Sir, that the industrial development which we can contemplate in an area like U. P. or West Bengal or Maharashtra is not possible in an area like this. Mr. Om Prakash Tyagt, while making his observations, asked why a paper mill has not come up. The paper mill is joming up. It is expected to be commissioned in 1977. It is almost 100 per cent Centrally assisted, and a scheme worth Rs. 60 crores, when it is put into commission, it would have some effect on the industrial character of Nagaland. But, in spite of the best wishes, we cannot change the industrial map of Nagaland overnight. We will have to see what type of infrastructure is there. Definitely there is the question of building infrastructure, there is the question of building public sector industries, there is the question of allowing private sector to be established there. But all these things will take time. If he takes the trouble of looking into the allocations in the current year's budget, he will himself find that compared' to many other States, investment in the social services, investment in the community services and investment in the agricultural development in Nagaland, percentage-wise

would be more. Therefore, these are the efforts aimed at a political situation there. In spite of this, unfortunately, some shortfalls still exist there. Irrespective of our political beliefs and convictions, we should remember that this is a very sensitive area, it is a vulnerable area, and, as it has been pointed out by two hon'ble Members, there is a danger of having insurrection and attack from outside. We should not therefore take the issue of Nagaland as an ordinary political issue, and while making our observations, we should restrain ourselves and confine ourselves to the reality there. In spite of our best efforts it has not been possible to establish corn-pointed out, they were rectified. It would be wrong to say, Sir, that by and large the people of Nagaland and are hostile to the Government of India. There have been efforts made all these years, but at the same time I have no hesitation to say that there might have been some omissions and commissions, but whenever those omissions and commissions were pointed out, they were rectified. It would be the continuous effort of the Government of India to see that the people of Nagaland who have a very distinct culture, who have a very distinct tradition, they can be brought into the mainstream of national life. I have no hesitation that the Members of the Opposition will agree that when we provided Article 371A giving special cultural protections for the people of Nagaland, it was an attempt to protect their own culture, their distinct culture, and at the same time to bring them in the mainstream of national life. Therefore, certain efforts are being made and more and more efforts will be made and any suggestions in that direction, I hope, will be appreciated by the Government of India.

Sir, regarding the point raised by Mr. N. R- Choudhury that the entire north eastern region is being neglected, I would not like to go into the details of what has been the financial allocation or the development in those regions because the House got the opportunity of discussing the problems of industrial development and financial allocations on many occasions as

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it had the opportunity of discussing two or three financial Bills in the week which just preceded. Only one thing I would like to point out here. The whole purpose of setting up the North Eastern Council is to have an integrated development. Therefore, the North Eastern Council is looking into that aspect and a sum of Rs. 10 crores has been allocated for the current year to get that job done. Regarding certain other developmental aspects, Sir, I would like to point out that if we look at the Plan allocations for the current year, we will come to the conclusion that in spite of the constraints in our resource position, it has been possible for us to increase the annual plan of the Nagaland Government Sir, last year, it was in the order of Rs. 7.12 crores and this year it is in the order of Rs. 9.12 crores plus Rs. 2.28 crores for the centrally sponsored schemes. In the quantum of money, it is not much but what I want to impress upon the hon. Members is, in a very difficult situation when the resource position is extremely difficult, it has been our effort to see that relatively backward areas get more and more opportunities for their economic and industrial development.

While making his observations Mr. Choudhury pointed out to one circular issued by the Additional Deputy Commissioner of Dimapur regarding the non-Nagas. Sir, unfortunately a circular was issued but as soon as it came to the notice of the State Government, that circular has been withdrawn and there is no difficulty as pointed out by the hon. Member.

Regarding certain other observations which the hon. Members Mr. Mariswamy and Mr. [ Vorma have made, I am really grateful to | Mr. Varma and Mr. Tyagi also for their ] very scholastic observations about the cul- i ture of those areas and their historical ! bondage with" the national life. I feel, per- [ haps, I have not much to reply to those points which they have mentioned.

With these words, I again offer my thanks to the hon. Members.

SHRI KHYOMO LOTHA : Sir,...

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Mr. Lotha, your reference is actually to the security forces having been stationed. Therefore, I think the Government should have noted what you have said.

The question is :

"That the Bill to authorise payment and appropriation of certain sums from and out of the Consolidated Fund of the State of Nagaland for the services ot the financial year 1975-76, as passed by the Lok Sabha, be taken into consideration.'

The motion was adopted

THE VICE-CHAIRMAN (SHRI V. B. RAJU): Now we take up clause by clause consideration of the Bill.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause I, the Enacting Formula and the Title were ndded to the Bill.

SHRI PRANAB MUKHERTEE : Sir, I move :

"That the Bill be returned."

The question was put and the motion was adopted.

#### THE GOVERNMENT OF UNION TER-RITORIES (AMENDMENT) BILL, 1975

THE MINISTER OF HOME AFFAIRS (SHRI K. BRAHMANANDA REDDY) : Mr. Vice-Chairman, Sir, I move:

"That the Bill further io amend the Government of Union Territories Act, 1963, the Representation of the People Act. 1950 and the Representation of the People Act, 1951 and also to amend the North-Eastern Council Act, 1971, as passed by the Lok Sabha, be taken into consideration."